

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
RAJYA SABHA
UNSTARRED QUESTION NO. 551
TO BE ANSWERED ON: 26.07.2024

DIGITAL INDIA ACT

551. SHRI DEREK O' BRIEN:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether Government has a plan to introduce the Digital India Act (DIA) in the current session of Parliament;
- (b) if so, the details thereof, if not, the reasons therefor;
- (c) whether Government has conducted a consultation procedure for the DIA; and
- (d) if so, the details thereof, if not, the reasons therefor?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI JITIN PRASADA)

(a) to (d): Ministry of Electronics and Information Technology ('MeitY') engages with and receives inputs from the public and stakeholders, including in respect of changes required to existing legislation and the need to introduce fresh legislation. Once a legislative proposal is formulated, in accordance with the Government's policy on pre-legislative consultation, proposed legislation is published in the public domain and feedback/comments are invited from the public before submitting a legislative proposal to the Cabinet. Thereafter, in accordance with the procedure detailed in the Manual of Parliamentary Procedures as published by the Ministry of Parliamentary Affairs, the Ministry of Law and Justice is consulted on the same and, after approval of the Cabinet, notice of the motion for introduction of a Bill is given to the Secretariat of relevant House of Parliament. The said procedure for introduction of a Bill in Parliament and pre-legislative consultation policy for public feedback/comments is observed in respect of all legislative proposals of the Government.
